

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. II

Service Tax Miscellaneous Application No. 51158 of 2019
(on behalf of appellant)
in
Appeal No. 52165 of 2019

[Arising out of the Order-in-Appeal No. DDN/EXCUS/000/APP/33-34/2019-20 dated 27/06/2019 passed by The Commissioner (Appeals), Central Goods & Service Tax, Dehradun.]

M/s Akas Nature Resorts Pvt. Ltd.

Village Laduachaur, Ramnagar,
Distt. Nainital (Uttarakand).

Appellant

VERSUS

The Commissioner (Appeals)

Central Goods & Service Tax,

E-157 & 158, Nehru Colony,
Dehradun (Uttarakand).

Respondent

Appearance

Shri Prashant Srivastava, Advocate – for the appellant.

Shri A. Thapliyal, Authorized Representative (DR) – for the Respondent.

CORAM : HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI C.L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 51659/2019

DATE OF HEARING : 06/12/2019.

DATE OF DECISION : 06/12/2019.

ANIL CHOUDHARY :-

The learned Counsel mention that they filed the appeal after 30 June 2019. As they want to avail the "SABKA VISHWAS (Legacy Dispute Resolution Scheme, 2019)" they are required to withdraw the appeal first and they filed the declaration and avail

the Scheme. Accordingly, this appeal is dismissed as withdrawn.
The miscellaneous application is also disposed of.

(Dictated and pronounced in open court)

(Anil Choudhary)
Member (Judicial)

(C.L. Mahar)
Member (Technical)

PK